

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:5300

ANSWERED ON:28.04.2010

ANIMAL WELFARE BOARD

Mahendrasinh Shri Chauhan ;Rajbhar Shri Ramashankar;Yadav Shri M. Anjan Kumar

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has reviewed the working of Animal Welfare Board of India in view of increasing cruelty against animals;
- (b) if so, the outcome thereof;
- (c) if not, the reasons therefor; and
- (d) the steps Government proposes to take to check the increasing cruelty against animals?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a)to(d) Animal Welfare Board of India (AWBI) is a statutory Body under the aegis of Ministry of Environment & Forests. Government of India provides funds to AWBI to meet its obligations as defined under Prevention of Cruelty to Animals(PCA) Act 1960 and rules framed thereunder. The performance of AWBI is regularly monitored by the Government as per extant Government Rules and procedures. The Number of cases registered on Cruelty inflicted on Animals during the last three years are as under:

1. 2007-08 (123 cases) 2. 2008-09(110 cases) 3. 2009-10 (140 cases)

It is the constant endeavor of the Government to fulfill the mandate of PCA Act so that cruelty against animals is minimized.